

munication Department in each Division of Indian Railways; and

(b) what is the required number of leave reserve staff as per rules?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b) Leave Reserve percentages have been laid down for various categories of staff on the Railways. In respect of S&T Department the Leave Reserve percentage laid down vary from 15 to 25. Although Railway Administrations are free to operate the Leave Reserve within the minima and maxima prescribed, the Railway Administrations have been advised not to increase the same in view of the need to achieve economy in administrative expenditure without the approval of the Ministry of Railways. However, wherever, the Leave Reserve percentage in operation happens to be below the minimum prescribed i.e. 15 per cent the Railway Administrations have been authorised to bring the same upto that level.

**Work in the Jakhapura-Daitari portion of the Jakhapura-Banspani rail link**

2104. SHRI BHAIKAB CHANDRA MAHANTI:

SHRI DHANESHWAR MAJHI;

Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the work in the Jakhapura-Daitari section of the Jakhapura-Banspani rail link has already started; and

(b) if so, what are the reasons for which the amount for the remaining portion i.e. from Daitari to Banspani, has not been sanctioned so far?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes.

(b) To make best use of the available funds, the project is planned to be taken up in suitable phases. Work on the remaining length of the project

will be taken up, after Jakhapura-Daitari section nears completion.

**Cancellation of permits of trucks and tractors carrying passengers**

2105. SHRI KALP NATH RAI: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government propose to cancel the permits of trucks and tractors carrying passengers; and

(b) if so, what are the details therefor?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT, (SHRI CHAND RAM): (a) and (b) Section 60 of the Motor Vehicles Act, 1939 provides that a transport authority which granted a permit may cancel or suspend it for such period as it thinks fit if the vehicle is used in any manner not authorised by the permit. Hence the permits for trucks and tractors can be cancelled/suspended if they are used as passenger vehicles. The State Transport Authorities thus already have requisite power to take suitable action in the matter. Instructions have also been issued to State Governments to bring these provisions to the notice of the transport authorities in the State for strict enforcement.

**Thefts of spare parts from D.T.C depots**

2106. DR. LOKESH CHANDRA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) what is the average number of trips missed by the Delhi Transport Corporation every day; and

(b) what steps Government have taken to prevent thefts of spare parts from depots and workshops of Delhi Transport Corporation?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) Against 33085